Appendix-10 H

(Please see Paragraph 10.13B of HBP)

i. Proof of import of the item(s):

- a. Bill of entry containing details of the items being exported after completion of Demo/Display/Exhibition /tender/ RFP/RFQ/NIT;
- b. Export License (if applicable) issued by the foreign country for original import of the items to India;

ii. <u>Proof of event/participation (Exhibition/ Demo/Display/ Tenders/RFP/RFQ/NIT)</u>

Invitation letter / Advertisement/Notice for RFP/RFQ/NIT or any other document to authenticate (i) the event or purpose of participation (ii) schedule (iii) specific location of event [venue, city etc.] iv) Documents confirming participation of applicant in the event (exhibition/ display/demo/tender/RFP/RFQ/NIT

iii. An Undertaking from the applicant firm;

An Undertaking on the letter head of the firm duly signed and stamped by the authorized signatory stating:

- a. Purpose of import of item in India, invitee along with schedule and specific location of event;
- b. Details of imported items to be exported after Demo/Display/Exhibition tenders/ RFP/RFQ/NIT along with their SCOMET Category /Sub-category number(s), quantity, item description and ECCN of foreign country;
- c. That item (s) are being exported to the entity from which it was originally imported or to the OEM (including agency authorized by OEM) (whichever is applicable) for Demo/Display/Exhibition/ tenders/ RFP/RFQ/NIT;
- d. That there has been no change in the specifications of the item(s) after import;
- e. That the Demo/Display/Exhibition tenders/ RFP/RFQ/NIT items (whichever is applicable) is allowed under the conditions of import or contractual agreement;
- f. That the export of the imported item(s) is allowed under the conditions of import or contractual agreement between Indian exporter and entity abroad /OEM (including agency authorized by OEM).